

Yes Bank Limited Regd. Office: YES BANK House, Off Western Express Highway, Santacruz (East), Mumbai – 400055. Website : www.yesbank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **December 27th 2024**, for recovery of **Rs 64,74,266.00 (Rupees Sixty Four Lakh Seventy Four Thousand Two Hundred Sixty Six Only)** due on **November 15th, 2024** subject to further interest and charges at contracted rate, due to the Secured Creditor from **M/s Smooth Motors ("Borrower & Mortgagor")** through its Partners, **Mr. Nitin Kumar Anand ("Partners, Guarantor & Mortgagor")**, **Mr. Sunil Kumar Anand ("Partners & Guarantor")**, **Mr. Mr. Rishi Anand ("Partners & Guarantor")**.

Name of Borrower/ Guarantor (s) / security providers/s

M/s Smooth Motors ("Borrower & Mortgagor") through its Partners Address – Plot No. 6 Block A, Netaji Subhash Marg, Darya Ganj, Central Delhi-110002.

Mr. Nitin Kumar Anand ("Partners, Guarantor & Mortgagor") Address – Residential Flat No. 1003, Floor no.- 10th, Tower no.- 09, Green Housing "Green Escape" Sector- 35, Village – Akbarpur Barola, Sub-Tehsil- Rai, Distt. - Sonapat, Haryana -131001.

Also At: Residential Flat No. 344, Sunehri Bagh Apartment, Sector - 13, Rohini, New Delhi – 110085.

Mr. Sunil Kumar Anand ("Partners & Guarantor") Address – Flat No. 238, 3rd Floor, Block-2, Plot No. 15, Sunehri Bagh Apartment, Sector - 13, Rohini, New Delhi – 110085.

Also At: Residential Flat No. 1003, Floor no.- 10th, Tower no.- 09, Green Housing "Green Escape" Sector- 35, Village – Akbarpur Barola, Sub-Tehsil- Rai, Distt. - Sonapat, Haryana -131001.

Mr. Rishi Anand ("Partners & Guarantor") Address – Flat No. 238, 3rd Floor, Block-2, Plot No. 15, Sunehri Bagh Apartment, Sector - 13, Rohini, New Delhi – 110085.

Also At: Residential Flat No. 1003, Floor no.- 10th, Tower no.- 09, Green Housing "Green Escape" Sector- 35, Village – Akbarpur Barola, Sub-Tehsil- Rai, Distt. - Sonapat, Haryana -131001.

Description of Property

Nature of the property: Residential

Flat No. 09-10-03 (Tower No. 9, Floor No. 10, Flat No 03) Sector-35 Village Akbarpur Barola, Sub-Tehsil Rai, Distt. Sonapat Haryana-131001. Measuring Super area of 1542 Sq. Ft. along with a Car Park Space No. 09-B18

Reserve Price (Rs)

Rs. 34,00,000.00 (Rupees Thirty Four Lakh Only)

Earnest Money Deposit (Rs.)

Rs. 3,40,000.00 (Rupees Three Lakh Forty Thousand only)

Last Date for submission of BID

December 24th 2024 till 6 pm

Date & Time of E-Auction

December 27th 2024 11:00 am to 2:00 pm with extensions of 5 minutes each

Date of Physical Possession

October 29th 2024

Date of Demand Notice

January 29, 2024

Amount Due as on April 30th, 2022

Rs. 56,39,159.75/- (Rupees Fifty Six Lakh Thirty Nine Thousand One Hundred Fifty Nine and Point Seven Five Only) as on January 7, 2024

Date of Inspection

December 19th 2024

TERMS AND CONDITIONS OF SALE

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.yesbank.in/about-us/media/auction-property> Secured Creditor's website www.yesbank.in.

In case of any difficulty in obtaining Tender Documents/ e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of YES BANK LTD., Mr. Pradeep Kumar on 9810711126 or Email : Pradeep.kumar36@yesbank.in; and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger) Mr. Ram Sharma on (M) +91 8000223297(Ramprasad@auctiontiger.net or support@auctiontiger.net

Inspection of the aforesaid property can be done on December 20th, 2024, between from 11:00 am to 4:00 pm by the interested parties/ tenderer after seeking prior appointment with AO. The AO has the right to reject any tender/ tenders (for either of the property) without assigning any reasons therefor.

To the best of knowledge and information of the AO, no other encumbrance exists on the mortgaged property, however the prospective tenderers are advised to do their own due diligence in this regard. The AO shall not be held responsible for any charge, lien, encumbrance, property tax or any other dues to the Government or anybody in respect to the aforesaid mortgaged property.

As contemplated U/s.13(8) of the Act, in case if the total dues together with all costs, charges and expenses incurred by us are tendered at any time before the publication of the auction/ sale notice, then secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

SALE NOTICE TO BORROWER/GAURANTORS

The above shall be treated as Notice U/r. 9(1) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 30 days from the date of publication.

Sd/-
AUTHORISED OFFICER
FOR YES BANK LIMITED

DATE: 25.11.2024
PLACE: New Delhi

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 161-163, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Email : auction@hindujahousingfinance.com

F8, Mahalaxmi Metro Tower, Sector-4, Mahalaxmi Metro, Vaishali, Ghaziabad-201010

ALM - Arun Mohan Sharma, 8800893699, RRM - Amit Kaushik, 9587088333, CLM - Dhruv Vashist - 8802967651, CRM - Manoj Yadav-9560702964

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets:

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. DL/NCU/GHAU/A000001275 Mr. Ravi Tomar & Mrs. Geeta Tomar, both at: Khasra No. 36 Village Sikri Khurd Maroo Mohalla Anand Vihar Colony Modinagar Pargana Jalaabad Tehsil Modinagar	12-07-2024 23-11-2024 SYMBOLIC	₹ 16,52,038/- plus interest thereon	Gram Mohammadpur Dedha Pargana Jalaabad Tehsil Modinagar District Ghaziabad UP, Modinagar, Ghaziabad, Uttar Pradesh, India -201206
2	Application No. DL/NCU/GHAU/A000001653 Mr. Manoj Kumar & Mrs. Rajni, both at: H.No. 223 Gali No 03 Aman Colonyb Kela Bhatta Ghaziabad Up, Kela Bhatta Rural, Ghaziabad, Uttar PRADESH, India -201001	12-07-2024 23-11-2024 SYMBOLIC	₹ 15,62,292/- plus interest thereon	Entire Property, Khasra No. 36M1, Village - Sikhari Khurud, Maruf Maholla Anand Vihar, Modinagar, Paragana Jalaabad, Tehsil Modinagar, Dist. Ghaziabad, U.P., Anand Vihar, Modinagar, Bandhan Bank, Modinagar, Uttar Pradesh-201204
3	Application No. DL/GRN/ALPH/A000000004 Mr. Taj Mohammed & Mr. Jule Khan, both at: Near Telephone Exc. Sonda Road Rajendra Nagar Patel Nagar Modinagar Ghaziabad, Near Telephone Exc. Sonda Road Rajendra Nagar Patel Nagar Modinagar Ghaziabad, Metro, Modinagar, Uttar Pradesh, India - 201204	12-07-2024 23-11-2024 SYMBOLIC	₹ 14,67,801/- plus interest thereon	Upper Ground Floor Kh No 167 Radha Krishna Enclave Dasna Ghaziab Up 201102, Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India -201201
4	Application No. DL/MNR/HPUR/A000000103 Mr. Usha Choudhary & Mr. Akhil Kumar, both at: H.N 22 Om Shanti Puram, Near Kanak Farm House, Govindpuram, Metro, Ghaziabad, Uttar Pradesh, India -201013	12-07-2024 23-11-2024 SYMBOLIC	₹ 12,31,173/- plus interest thereon	Khasra No 1415/7 Mohalla Patel Nagar Sonda Road Modinagar Pargana Jalaabad Tehsil Modinagar Zila Ghaziabad, Metro, Modinagar, Uttar Pradesh, India -201204
5	Application No. DL/NCU/GHAU/A000001886 Mr. Panikaj Kumar & Mr. Geeta, both at: D-114, Gali No. 04, Gurunanakpura Modinagar Ghaziabad 201204, Modinagar, Near By Gurunanakpura, Metro, Modinagar, Uttar Pradesh, India - 201204	12-07-2024 23-11-2024 SYMBOLIC	₹ 12,48,033/- plus interest thereon	Village Shbisva Paragana Jalaabad Thsil Modinagar Zila Ghaziabad, Village Shbisva Paragana Jalaabad Tehsil Modinagar Zila Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India -201206
6	Application No. DL/NCU/GHAU/A000000797 Mrs. Pooja Rani & Mr. Chandra Pal Singh, both at: Property No 440, Entire Building, Harvansh Nagar, Village Ghukana, Ghaziabad, Harvans Nagar, Village Ghukana, Ghaziabad, Urban, Ghaziabad, Uttar Pradesh, India - 201001	12-07-2024 23-11-2024 SYMBOLIC	₹ 9,78,528/- plus interest thereon	Residential building plot no. B-41, Khasra no. 1080, Mohalla Narayan kunj, Dharampur, begamabad, Modinagar, Mohalla Dharampuri, begamabad, Near Janta Public School, Modinagar, Uttar Pradesh-201204
7	Application No. DL/NCU/IOIU/A000000799 Mr. Vikas Kumar & Mr. Lokeshwati, both at: House No-551 Akash Nagar Rasulpur, Sikroda Phase-3 Uttar Pradesh-201015	12-07-2024 23-11-2024 SYMBOLIC	₹ 7,15,991/- plus interest thereon	Property No 440, Entire Building, Harvansh Nagar, Village Ghukana, Ghaziabad, Harvans Nagar, Tempo Stand Ghukna, Urban, Ghaziabad, Uttar Pradesh, India -201001
8	Application No. DL/KNR/RANJ/A000000012 & DL/KNR/RANJ/A000000348 Mr. Gaffar Ahmad & Mr. Fareeda Begum & Mr. Parvej Ahmad	08-07-2024 23-11-2024 SYMBOLIC	₹ 8,84,189/- plus interest thereon	Akash nagar Phase 3, Rasoolpur Sikroda, Shree Durga Mata Mandir, Ghaziabad, Uttar Pradesh-201015
9	Application No. DL/SDR/SDRA/A0000001160 Mr. Amit Kumar & Mrs. Babita Devi, both at: R-282, Rajnagar, Urban, Ghaziabad, Uttar Pradesh, India - 201001	12-07-2024 23-11-2024 SYMBOLIC	₹ 24,93,531/- plus interest thereon	Entire Property, Khasra No-253, village - Basantpur, Saitihl, Avika Beauty Parlour, Ghaziabad, uttar Pradesh-201206, Village - Basantpur, Avika Beauty Parlour, Metro, Ghaziabad, Uttar Pradesh, India -201206
10	Application No. DL/KRB/KRBH/A0000000012 Mr. Lakhvir Singh & Mr. Diya, both at: H.N 22 Om Shanti Puram, Near Kanak Farm House, Govindpuram, Metro, Ghaziabad, Uttar Pradesh, India - 201013	12-07-2024 23-11-2024 SYMBOLIC	₹ 15,71,468/- plus interest thereon	Khasra No. 008, SF-1, Plot No. 2, Green Avenue, Vill-harsaon, Distt, Ghaziabad, Urban, Ghaziabad, Uttar Pradesh, India - 201002

Dated : 25-11-2024, Place : Ghaziabad Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

Kotak Mahindra Bank Limited

Registered Office: 27BKC, C-27, 6-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051 Branch Office : Kotak Mahindra Bank Ltd -7th Floor, Plot No.-7, Sector -125, Noida, Uttar Pradesh-201313

ONLINE E – AUCTION SALE OF ASSET

Sale Notice For Sale Of Immovable Properties

E-auction sale notice for sale of immovable assets under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 under rules 8(5) and 8(6)of the security interest (enforcement) rule, 2002. Subsequent to the assignment of debt in favour of Kotak Mahindra Bank Limited by "Fullerton India Home Finance Company Limited" (hereinafter referred to as "FHFC"), the Authorized Officer of Kotak Mahindra Bank Limited (hereinafter referred to as "The Bank/ KMBL Secured Creditor") has taken the Physical possession of below described immovable property (hereinafter called the secured asset) mortgaged/charged to the secured creditor on 04.10.2024. Notice is hereby given to the borrower (s) and co-borrower (s) in particular and public in general that the bank has decided to sale the secured asset under the provisions of the said act, 2002 on "as is where is", "as is what is", and "whatever there is" basis for recovery of **Rs.59,44,967/- (Rupees Fifty Nine Lakh Sixty Four Thousand Nine Hundred And Sixty Seven Only)** outstanding as on 21.11.2024 along with future applicable interest till realization, under the loan account no. 611607510659354; loan availed by **Mr. Sultan Ali, Mr. Imran, Mrs. Aisha Praveen & Mr. Firdous Naj** as per below details.

Particular	Detail
Date Of Auction	30.12.2024
Time Of Auction	Between 12:00 Pm To 1:00 Pm With Unlimited Extension Of 5 Minutes
Reserve Price	Rs. 45,00,000/- (Rupees Forty Five Lakh Only)
Earnest Money Deposit (EMD)	Rs.4,50,000/- (Rupees Four Lakh Fifty Thousand Only)
Last Date For Submission Of Bid With Kyc	29.12.2024 UP TO 6:00 P.M. (IST)
Description Of The Secured Asset	All that piece and parcel of commercial shop located on the ground floor of land Account number- 320 (Fashi 1410 to 1415) khasra No- 1175, Plot Area 189.59 Sq Mtrs Built up Area 44.60 Sq Mtrs., Located at Mauza Sabhawala, Pargana Panchwadun, Tehsil Vikasnagar, district Dehradun, Uttarakhand. Boundaries As: East: Water Drain, Measuring 68 feet, West: Land of Shri Babu Lal, measuring 68 feet, North: Main Shimla Bypass Road, side Measuring 30 feet, South: Land of Shri Neenu, Side measuring 30 feet.
Known Encumbrances	Nil

The borrowers' attention is invited to the provisions of sub section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take notice that if in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty. In case of any clarification/requirement regarding assets under sale, bidder may contact Mr.Rahul Rajan (+918745077693), Mr. Akshit Solanki (+91730211608). Bidder may also contact the bank's VR no. (+91-9152219751) for clarifications. For detailed terms and conditions of the sale, please refer to the link <https://www.kotak.com/en/bank-auctions.html> provided in the bank's website i.e. www.kotak.com and/or on <http://bankauctions.in/>

Place: Dehradun, Uttarakhand, DATE: 26.11.2024 **For Kotak Mahindra Bank Ltd., Authorized Officer**

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ADJOIN BUILT AND DEVELOPERS P LTD

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ADJOIN BUILT AND DEVELOPERS P LTD.
2.	Date of incorporation of corporate debtor	12-07-2013
3.	Authority under which corporate debtor is incorporated/ registered	ROC DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2013PTC255320
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 302, third floor D-mail, Plot No. A-1, Netaji Subhash Place Pitampura New Delhi North: East DL 110034 IN
6.	Date of Closure of CIRP Process	13/11/2024
7.	Liquidation commencement date of corporate debtor	14-11-2024 (BY EMAIL DT 19-11-2024 CAME TO KNOWLEDGE ON 24-11-2024)
8.	Name and registration number of the insolvency professional acting as liquidator	NEERAJ KUMAR JAIN REG NO: IBBI/PA-001/IPF002354/2021-22/13615
9.	Address and e-mail of the liquidator, as registered with the Board	NEERAJ KUMAR JAIN with the Board RP-114 MAURYA ENCLAVE, PITAMPURA, NEAR TV TOWER, NEW DELHI-110 034 EMAIL: neerajkumarjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	NEERAJ KUMAR JAIN with the liquidator 1581 GWAJOUR ROAD OPP BAKUNTHI DEVI COLLEGE, BALUJAGAN, AGRA-282 003 EMAIL: adgpinliquidation@gmail.com
11.	Last date for submission of claims	13-12-2024

Notice is hereby given that the National Company Law Tribunal Delhi bench has ordered the commencement of liquidation of the ADJOIN BUILT AND DEVELOPERS P LTD on 14/11/2024.

The stakeholders of ADJOIN BUILT AND DEVELOPERS P LTD are hereby called upon to submit their claims with proof on or before 13/12/2024 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

NEERAJ KUMAR JAIN
Liquidator

Date: 26th November 2024 IBBI/PA-001/IP-P002354/2021-22/13615
Place: Delhi

PUBLIC NOTICE

Under Section 102 of the Insolvency & Bankruptcy Code, 2016 ("IBC")

FOR THE ATTENTION OF THE CREDITORS OF MRS. ARVINDER KAUR

DETAILS OF PERSONAL GUARANTOR

1. Name of Personal Guarantor	Mrs. Arvinder Kaur (Personal Guarantor of Bawa Alloys Private Limited)
2. Address of Personal Guarantor	2/12 Ansari Road, Daryaganj, New Delhi-110002 Also at: H. No. 702, Rameshwar Nagar, Azadpur, New Delhi-110033
3. Insolvency process commencement date in respect of personal guarantor under IBC, 2016	19.11.2024
4. Last date of submission of claims	17.12.2024

DETAILS OF RESOLUTION PROFESSIONAL

5. Name and registration number of insolvency professional acting as resolution professional	Santanu Kumar Samanta BB/IPA-001/IP-P02324/2020-2021/13511 AFA valid till: 14.01.2025
6. Address and Email ID of the resolution professional as registered with board	C-170, Golf View Apartments, Saket, South Delhi-110017 Email: santanukumar@yahoo.com
7. Address and E-mail ID to be used for correspondence with the resolution professional	Unit No. 112, 1st Floor, Tower A, Spazedge Commercial Tower, Sector-47, Sohna Road, Gurugram, Haryana-122018 Email: pgbawaalloys@gmail.com

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, Court-III in IB-18-658(ND)/2023 Under Section 95(1) of the Insolvency and Bankruptcy filed by Bank of Maharashtra under section 95(1) of IBC, 2016, has initiated Personal Insolvency Resolution Process for Mrs. Arvinder Kaur u/s 100 of IBC, 2016 vide order dated 19.11.2024. Accordingly, the creditors of Mrs. Arvinder Kaur are hereby invited to submit their claims with proof in prescribed Form B on or before 17.12.2024, to the Resolution Professional at the address mentioned at S.No. 7 above.

The creditors may submit / register details of their claims through electronic means, or by hand and by registered post.

Sd/-
Santanu Kumar Samanta
Resolution Professional

Date: 25.11.2024
Place: New Delhi

ELECTRONICA FINANCE LIMITED

Audumbar, 101/1, Erandwane, Dr. Ketkar Road, Pune 411004, Maharashtra, India

POSSESSION NOTICE

(Appendix IV) Rule 8(11)

Whereas the Authorized officer of **Electronica Finance Limited**, a Non-Banking Financial Institution, under the provision of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its Registered Office at **Audumbar, Plot No 101/1, Dr. Ketkar Road, Opp. To Paranjape Builder Office, Erandwane, Pune-411004** (hereinafter referred to as "EFL") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated **26-AUG-2024** and published on **28-SEP-2024** upon you the undernamed: **1. Riya Enterprises K. No. 58, Alachipur, Ghaziabad, Uttar Pradesh-201102. 2. M Prakash H.No-2117, Basti Peepal Wali Sadar, Bazar, Delhi North, Delhi, New Delhi 110006. 3. Sanjay Kumar H.No-2117, Basti Peepal Wali Sadar, Bazar, Delhi North, Delhi, New Delhi 110006. 4. Bimal H.No-2117, Basti Peepal Wali Sadar, Bazar, Delhi North, Delhi, New Delhi 110006.**

This is to inform you that the Notice dated **26.08.2024** issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 being served upon no. 1 to 4 of you on **29-08-2024, 03-09-2024** and thereby calling upon you to repay the amount mentioned in the notice being **Rs.20.05,113/- (Rupees Twenty Lakh Five Thousand One Hundred Thirteen only)** along with interest within 60 days from the date of receipt of the said notice vide **Loan A/c No./Ref: APPL00076361 (LOAN000005026175)**

"The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the **20th day of November 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the Asset mentioned in Schedule I and any dealings with the Asset described in Schedule I shall be subject to the charge of "EFL" for an amount of being **Rs.20,05,113/- (Rupees Twenty Lakh Five Thousand One Hundred Thirteen only)** and interest other charges thereon.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF PROPERTY: SCHEDULE-I

All that piece and parcel of Plot area measuring 85 sq. yards, i.e. 71.06 Sq. meters, out of Khasra No. 58 situated at residential colony known as Nasib Vihar, in the village elaichipur, ParganaLoni, Tehsil & Dist Ghaziabad, Uttar Pradesh and the same is **bounded as under:** On or towards East other's property, On or towards South other's property, On or towards West road no.18 feet wide, On or towards North other's property.

Sd/-
Authorised Officer
For Electronica Finance Limited

Place: Ghaziabad Date: 20/11/2024

उत्तरांचल सरकार डेटी फौंडेशन लि., नर्मल पुरान, हवदपुरी कैथीलाल

नकाशे / बुकींग / प्रिंटिंग / प्रिंटिंग / 2024-25. प्रिंटिंग / सचिव, 2024

सुविचि पत्र

इस संस्था के E-Tender Notice no- 20 (1-19) / **UDF/2024-25, Date- 20.11.2024** को Financial Express समवाय पत्र में SIT&C of Electronic ink analyzer and adulteration screening Testing Machine- Advance FTIR technology based सहित करीबप अन्य विलिप्त उपकरण क्रय किए जाने हेतु दिनांक 21.11.2024 को प्रकाशित किया गया था । सर्वसाधारण को सुचित किया जाता है कि अब उक्त सन्दिर्भित उपकरण के लिए निविदा आमन्त्रित नहीं की जा रही है. निविदा सूचना में विलिप्त अन्य उपकरणों की निविदा स्वागत नहीं।

"IMPORTANT"

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Minda Corporation Limited

CIN: L74899DL1985PLC020401

Registered Office: A-15, Ashok Vihar, Phase-I, Delhi-110052

Corporate Office: D-6-11, Sector – 59, Noida – 201301, Uttar Pradesh

Telephone: +91-0120 - 4442500

Website: www.sparkminda.com, **E-mail:** investor@mindacorporation.com

NOTICE

Sub: Transfer of Unpaid and Unclaimed dividend amount of FY 2017-18 (Interim) and related Equity Shares of the Company to the Investor Education and Protection Fund (IEPF) Demat Account maintained by IEPF Authority

Notice is hereby given that pursuant to Section 124(5) & 124 (6) of the Companies Act, 2013 ("the Act") read with Rule 5 & 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("The Rules"), the Company is mandatorily required to transfer the dividend which remains unclaimed or unpaid for a period of seven years, to Investor Education and Protection Fund (IEPF) established by Central Government.

The Company is also required to transfer all such equity shares in respect of which dividend(s) has not been encashed or claimed by the shareholders for seven consecutive years or more, to IEPF Demat Account. No claim shall lie against the Company in respect of unclaimed dividend amount and shares once transferred to IEPF.

Accordingly, the following is liable to be transferred to IEPF Account:

Particulars of Transfer to IEPF	Due Date of Transfer to IEPF	Date of Claim to be forwarded to the Company
Unclaimed Dividend and shares thereon for FY 2017-18 (Interim)	March 14, 2025	On or before March 06, 2025

The individual notices have already been sent to the shareholders, whose dividend along with the shares are liable to be transferred to IEPF Authority for taking appropriate actions. The Company has also uploaded details of shareholders whose shares and dividend are due for transfer to IEPF Authority on its website at www.sparkminda.com. If you have not claimed your dividend for last seven consecutive years and the amount(s) are lying unpaid/unclaimed against your folio/demat account, we request you to submit your claim for the above dividend by sending the following requisite documents:

- Formal letter duly signed by all the joint holders, if any;
- Self-Attested copy of PAN Card and Address Proof;
- Copy of Cancelled Cheque or Bank Statement, Passbook etc.; and
- KYC forms as applicable in accordance with the recent SEBI Circular. The forms/formats are available at the Company's website https://sparkminda.com/Uploads/prospectus/1594pdctfile_Forms_for_furnishing_of_PAN_KYC.zip

Please send the above documents to the Company or its Registrar & Share Transfer Agent (i.e. M/s. Skyline Financial Services Private Limited) at the address mentioned below:-

To Company	To Registrar & Share Transfer Agent
Minda Corporation Limited D-6-11, Sector – 59, Noida – 201301, Phone: +91-0120-4442500 Email: investor@mindacorporation.com	Skyline Financial Services Private Limited D-153 A, First Floor, Okhla Industrial Area, Phase-1, New Delhi-110020 Ph. No.: 011-40450193-97 Email: parveen@skylinert.com ; grievances@skylinert.com

Shareholders are requested to note that if dividend not encashed or claimed within the stipulated time period, the Company will be statutorily required to transfer the shares and dividend to the IEPF Account by the aforesaid due date without any further notice and all the subsequent corporate benefits such as Bonus Shares, Dividend etc.; that may accrue in relation to the above shares will also be credited to the said IEPF Demat Account. Subsequently to the transfer of dividend and shares to IEPF Account, shareholders may claim from the IEPF Authority, both the unclaimed dividend amount and the shares by making an online application to IEPF in the prescribed Form IEPF-5 available on the website of IEPF viz. www.iepf.gov.in and sending a duly signed physical copy of the same to the Company along with requisite documents enumerated in the Form IEPF-5.

For Minda Corporation Limited
Sd/-
Pardeep Mann
Company Secretary
M.No. A-13371

Place: Delhi
Date: 26.11.2024

Yes Bank Limited Regd. Office: YES BANK House, Off Western Express Highway, Santacruz (East), Mumbai – 400055. Website : www.yesbank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **December 27th 2024**, for recovery of **Rs. 5,41,63,366.00 (Rupees Five Crore Forty One Lakh Sixty Three Thousand Three Hundred Sixty Six Only)** due on **October 30th, 2024** subject to further interest and charges at contracted rate, due to the Secured Creditor from **M/s Hariyana Agri Seeds ("Borrower ")** through its Partners, **Mr. Dinesh Agarwal s/o Mr. Brij Mohan Agarwal ("Partners & Guarantor")**, **Mr. Brij Mohan s/o Mr. Tara Chandra ("Partners, Guarantor & Mortgagor")**, **Mr. Suresh Kumar Agarwal s/o Mr. Brij Mohan ("Partners, Guarantor & Mortgagor")**, **Smt. Premata Agarwal w/o Mr. Suresh Kumar Agarwal ("Guarantor & Mortgagor")**, **Smt. Surbhi Agarwal w/o Mr. Mahesh Agarwal ("Guarantor & Mortgagor")**, **Smt. Trapti Devi Agarwal w/o Mr. Brij Mohan Agarwal ("Guarantor & Mortgagor")**.

Name of Borrower/ Guarantor (s) / security providers/s

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